

Central Railway;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) At present, there is no proposal to provide the stoppage of 7021/7022 Dakshin Express at Budni.

- (b) Does not arise
- (c) Not found commercially justified.

Rohini Residential Scheme

1490. SHRI JANGBIR SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Development Authority had allotted undeveloped 60 sq. mtrs. plots in sector 24, Rohini Residential Scheme to the registrants in November, 1991 on the understanding that the allotted plots will be fully developed by March, 1993;

(b) if so, whether the aforesaid plots have not been fully developed by D.D.A. so far;

(c) whether it is true that according to the terms of lease agreement, an allottee was supposed to construct a dwelling unit on the allotted plot within 2 years of taking over possession of the allotted plot which is already over;

(d) whether such allottees are liable to pay house tax on their undeveloped allotted plots also to the Delhi Municipal Corporation; and

(e) if so, by which time the allotted plots are likely to be fully developed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) DDA has reported that 2024 plots of 60 sq. mtrs. in Sector 24, Rohini Residential Scheme were allotted through draw of lots held on 27.3.1991 to the awaiting registrants. At the time of allotment, development works were expected to be completed by March, 1993.

(b) Yes, Sir.

(c) As per the terms and conditions of lease, the leasee/allottee of the plot is required to complete the construction on the plot within a period of two years from the date of taking over possession of the plot. However, a further period of one year is allowed as a grace period. But in case the development is not complete, the period of construction of building on the plot is reckoned from the date of release of the building activities. Accordingly, in this case the period allowed for construction of building will commence from the date of the building activities are released.

(d) The MCD has reported that property tax is leviable on all plots of land which are capable of being built upon or on which a building is in the process of erection. As such, there is no provision for exclusion of undeveloped plots from assessesees.

(e) All development works are expected to be completed by the DDA by December, 1996.

Urban Development Projects in U.P.

1491. SHRI RAJENDRA AGNIHOTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Uttar Pradesh has sought more assistance from the Union Government for the development of Urban Development Projects;

(b) if so, the details thereof;

(c) whether the Government have acceded to the proposal sent by the State Government of Uttar Pradesh in this regard; and

(d) if so, the additional amount granted?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (d) Under the Centrally Sponsored Scheme of Integrated Development of small and medium towns, the Government of Uttar Pradesh submitted project reports for 9 towns, namely, Bansi, Goraknath, Barhelganj, Tanda, Khalilabad, Paliakala, Shhikohabad, Balrampur and Akbarpur during July-September, 1995. These project reports were prepared as per the earlier guidelines of IDSMT Scheme. Since the guidelines were revised based on a mid term appraisal of the VIII Five Year Plan and communicated to the State Governments during August, 1995, these project reports have been returned to the state government for reformulation of projects based on the new guidelines. 11 towns have been allocated to Government of Uttar Pradesh for coverage under IDSMT during 1995-97 and a total amount of Rs. 3.10 crores (tentative allocation) would be available on account of first instalment to be released during 1995-96. The State Government has been requested to take necessary action to place project proposals for identified priority towns before the State level sanctioning committee.

Railway Line

1492. PROF. PREM DHUMAL : Will the PRIME MINISTER be pleased to state :

(a) whether the construction work on Nangal - Talwada Railway Line in Himachal Pradesh has been stopped;

(b) if so, the reasons therefor; and

(c) the time by which the said construction work is likely to be restarted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) Nangal Dam - Una (17 Kms.) line constructed and opened to passenger traffic in Jan.'91. Work beyond Una has been frozen temporarily due to backing out of the State Government from their commitment regarding providing free land and wooden sleepers for this project which has adversely affected the viability of the project. The matter has been taken up with the State Government. The work will be re-started after the matter has been sorted out.

Reservation in promotion

1493. SHRI RAM VILAS PASWAN : Will the PRIME MINISTER be pleased to state:

(a) whether the orders for reservation in promotion for class I to class I posts in Group 'A' services for SCs/STs officers have been issued;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF